

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application NO. 1026/2019

In the matter of:

Bhaskar Keta Varapu ...Applicant

Versus

Central Pollution Control Committee Board & Ors. ...Respondents

NDOH:- 18.08.2020

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Filed by:

(Delhi Pollution Control Committee)

New Delhi:
Dated: 16.08.2020

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**ADDITIONAL ACTION TAKEN REPORT ON BEHALF OF DELHI
POLLUTION CONTROL COMMITTEE IN COMPLIANCE OF THE
ORDER DATED 04.02.2020**

1. That this Hon'ble Tribunal took up the above referred matter on 04.02.2020. After considering the action taken report of DPCC dated 31.01.2020, Hon'ble Tribunal was pleased to direct to file further action taken report by DPCC.
2. That in compliance of the order of this Hon'ble Tribunal, DPCC filed its ATR on 12.06.2020, which is available on the records of the this Hon'ble Tribunal. In addition to the actions taken report dated 12/06/2020, following additional actions have also been taken by DPCC.
3. That, DPCC carried out the inspection of the society on **04.08.2020** to verify the corrective steps undertaken by the Co-operative Society. However, no effective steps for removal of deficiencies/ deposition of environmental compensation has been taken by the Society.
4. That, accordingly directions for effective closure of D.G. Set u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981 has been issued to Vivekanand Cooperative Society Ltd.

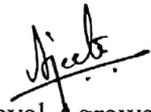
5. That, the directions dated 18/08/2020 has been enforced by disconnecting the power supply of the D.G. Set of M/s Vivekanand Cooperative Group Society Ltd.

6. That, recovery certificate has also been issued to SDM (Dwarka) for recovery of Rs 1,00,000/- (Rupees One Lakh Only) from M/s Vivekanand Cooperative Group Society Ltd. as arrears of land revenue.

The action taken report may kindly be taken on record.

Date :- 16/8/2020

place :- Delhi


(Ajeeta Dayal Agrawal)
Sr. Environmental Engineer